

**Central Administrative Tribunal
Principal Bench**

OA No.4276/2017

New Delhi, this the 06th day of December, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

N.P. Mishra, Aged 54 years, Group 'A',
Presently working as Dy. S.P., CBI
S/o Shri Yogendra Nath Mishra,
R/o A-1/10, 3rd Floor, Chattarpur Extension,
Birla Farm House,
New Delhi.

...Applicant

(By Advocate : Shri Ajesh Luthra)

Versus

1. Central Bureau of Investigation,
Through its Director,
CGO Complex, Lodhi Road,
New Delhi-110003.
2. The Deputy Director (Personnel),
Central Bureau of Investigation,
CGO Complex, Lodhi Road,
New Delhi-110003.
3. Astt. Director,
(IPCC),
Central Bureau of Investigation,
S-B, 6th Floor, CGO Complex,
Lodhi Road,
New Delhi-110003.

...Respondents

(By Advocate : Shri Hanu Bhaskar)

ORDER (ORAL)**Mr. V. Ajay Kumar, Member (J) :-**

Heard both sides.

2. Though the respondents vide the Office Order No.120/2017 dated 01.12.2017, relieved the applicant from service in pursuance of the transfer order dated 30.11.2017, the service of the said transfer order on the applicant is still in dispute. However, the learned counsel for respondents hands over the transfer order dated 30.11.2017 to the applicant's counsel.
3. In the circumstances, the OA is disposed of without going into the merits of the case by permitting the applicant to make appropriate representation to the respondents against the transfer order dated 30.11.2017, within two days from today and on receipt of the said representation from the applicant, the respondents may consider the same and pass appropriate speaking and reasoned order thereon, in accordance with law within one week therefrom. Till then, the impugned transfer/relieving order shall not be given effect to. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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